पाकिस्तान लौटने से भयभीत पाकिस्तानी विस्थापित

739. **श्री फूलचन्द वर्मा :**

श्री विश्वनाथ झुनझुनवाला :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत-पाक युद्ध के दौरान सिंध से आये विस्थापितों ने पाकिस्तान में वापिस जाने पर अपने जीवित और सम्पत्ति की सुरक्षा के बारे में शंका व्यक्त की है;

(ख) यदि हां, तो क्या सरकार ने पाकिस्तान सरकार से उनकी इस शंका को निर्मूल करने के लिए सम्पर्क स्थापित किया है;

(ग) यदि हां, तो उसका ब्यौरा क्या है; और

(घ) यदि नहीं, तो उसके क्या कारण है?

विदेश मंत्रालय म उपमंत्री (श्री सुरेन्द्रपाल सिंह) : (क) से (ग). सरकार को यह मालूम है कि इन में कुछ पाकिस्तानी राष्ट्रिकों को पाकिस्तान लौट जाने के बाद अपनी सुरक्षा का भय है। सरकार इसे आवश्यक रूप से मानवीय समस्या समझती है और उसमें पाकिस्तान सरकार से पाकिस्तानी राष्ट्रिकों को पुनः आश्वस्त करने के लिए समुचित कदम उठाने और उन्हें वापस आने तथा अपने घरो में पुनः बस जाने की सुविधा प्रदान करने का अनुरोध किया है।

(घ) प्रश्न नहीं उठता।

श्रीलंका से स्वदेश लौटे भारतीय

740. **श्री फूलचंद वर्मा** : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्रीलंका सरकार पांच से छह लाख भारतीयों को वापस भारत भेजेगी; और

(ख) अब तक कितने भारतीयों को श्रीलंका सरकार ने भारत भेजा है तथा अभी कुल कितने भारतीय वहा रह रहे हैं और उनमें से कितने व्यक्तियों को श्रीलंका की नागरिकता प्राप्त हो गई है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) भारत-श्रीलंका करार, 1964 के अन्तर्गत, भारतीय मूल के 5.25 लाख व्यक्तियों को भविष्य मे होने वाली प्राकृतिक वृद्धि सहित श्रीलंका से भारत लाया जाना है।

(ख) (i) 1964 के करार के अन्तर्गत, 22-7-1972 तक 65,578 व्यक्ति आ चुके हैं।

(ii) नवीनतम जानकारी के अनुसार भारतीय मूल के लगभग 12 लाख व्यक्ति इस समय श्रीलंका रह रहे हैं।

(iii) 30 जून, 1972 तक श्रीलंका की सरकार ने भारतीय मूल के 1,71,273 व्यक्तियों को नागरिकता प्रदान कर दी है। इन आकड़ों में 1,34,276 वे व्यक्ति शामिल हैं जिन्हें भारत-पाकिस्तानी नागरिकता आवासिक अधिनियम, 1949 के अधीन नागरिकता प्रदान की गई थी और 5,720 व्यक्तियों को प्राकृतिक वृद्धि सहित 31,277 व्यक्ति जिन्हें भारत-श्रीलंका करार, 1964 के अन्तर्गत नागरिकता प्रदान की गई थी।

Setting up of State Arbitration Promotion Boards

741. SHRI G. Y. KRISHNAN:

SHRI C. K. JAFFAR SHERIFF:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have decided to set up Arbitration Promotion

Boards at State and Union Territory levels; and

(b) if so, the salient features thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). The National Arbitration Promotion Board, recommended in its 4th meeting, held on December 10, '70 that Arbitration Promotion Boards should also be set up at State level to propagate wider acceptance of voluntary arbitration as a means for settlement of industrial disputes.

West Bengal Five Year Plan for Rehabilitation of Refugees from East Pakistan

742. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government of West Bengal had formulated a five-year plan for the economic rehabilitation of the refugees who had come from East Pakistan after Partition;

(b) whether any central help in the matter was sought and accorded; and

(c) if so, the quantum and nature thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No communication in this regard has so far been received from the West Bengal Government.

(b) and (c). Do not arise.

Nationalisation of Coking Coal Collieries

743. SHRI A. P. SHARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of coking coal producing collieries which have been nationalised in the country;

(b) the number of owners of these collieries who have been given sole agencies; and

(c) the number of owners who have gone to courts against the decision of Government?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) The Government has only taken over the management of 214 coking coal mines and 12 coke oven plants pending nationalisation of such mines/plants. A bill to nationalise these mines and plants has been introduced in the Lok Sabha on 31-7-1972.

(b) No owner of the taken-over mines or coke oven plants has been given the sole agency for the sale of coal or coke or any bye-product.

(c) 24 owners of the coking coal mines/coke oven plants have gone to Court contesting the take-over of the management by the Government.

Chinese Prime Minister's views about Indian Ocean

744. SHRI P. VENKATASUBBAIH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Chinese Prime Minister has advocated for a neutral Indian Ocean;

(b) if so, the reaction of Government of India thereto; and

(c) the steps taken or proposed to be taken to keep the Indian Ocean free of foreign influence?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir. The Chinese Government, during the visit of the Prime Minister of Sri Lanka to the Peoples' Republic of China in June-July, 1972, expressed support for the proposal to declare the Indian Ocean a Zone of Peace and the Resolution adopted on the subject by the U. N. General Assembly in December last year.

(b) The Chinese position in this regard has been noted with satisfaction.

(c) Government's view that the Indian Ocean area should be an area of peace, free from Great Power pressures, rivalries and tensions is well known. India subscribed to the Lusaka Declaration, and she was one of the Co-sponsors of the U. N. General Assembly Resolution No. 2832 (XXVI) of 1st December, 1971, calling on all powers to maintain the Indian Ocean area a Zone of Peace.